

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(12)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : CA/231/IB/2017

PETITION NUMBER : CP/467/IB/2017P

NAME OF THE APPLICANT : K. KUPPUSAMY &1

NAME OF THE RESPONDENT : STATE BANK OF INDIA & 2 ORS (IN THE MATTER OF THIRUPUR SURYA TEXTILES PVT LTE)

UNDER SECTION : 10 RULE 7

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

- |   |   |              |
|---|---|--------------|
| 1) Anant Meethia  | Counsel for Operational Creditors (CA-218/2017) | Anant        |
| 2) C. S. LOCHANATHAN.   | Mr. R. Subramanian.<br>(For Respondent)         | C.S.         |
| 3) Preethi S. Arasu<br>for Rajagopal & Raghunathan<br>Advocates | Counsel for Applicant                           | Preethi      |
| 4. V.N. KARTHIK<br>for Ramalingam & Associates<br>Advocates     | Counsel for R <sub>1</sub>                      | V.N. Karthik |

CA/231/IB/2017

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**ORDER**

RP in person along with Counsel present. Applicant in CA/231/IB/2017 filed in CP/467/IB/2017 present. Counsel for State Bank of India present. RP submitted that he is proposing to file Application u/s 33(2) of IBC, 2016 as the moratorium period is already over. The RP is directed to file objections in the C.A. Matter is posted for arguments. In the meantime, the moratorium period that expired on 12.12.2017 is extended by 30 days with effect from 12.12.2017. The Corporate Debtor is directed to pay remuneration to the RP before next date of hearing. Put up on **03.01.2018** at **10.30 A.M.**

<sup>-sd-</sup>  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)

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